

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:154

ANSWERED ON:01.08.2011

FUNDS IN CAMPA PROJECTS

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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has constituted the Compensatory Afforestation Fund Management and Planning Authority (CAMPA);
- (b) if so, the details thereof and the amount remitted to CAMPA, State- wise;
- (c) whether the CAMPA has released funds to the State Governments;
- (d) if not, the details thereof, State-wise;
- (e) if not, the reasons therefor; and
- (f) the time by which the funds are likely to be released?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (c) Pursuant to the Supreme Court of India Order dated 29th October, 2002 in IA No.566 in Writ Petition (Civil) No.202 of 1995 in the matter of Godavarman Thirumalpad versus Union of India and others, the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) was constituted by Order dated 23rd April, 2004 published in the Gazette of India. Taking note that the CAMPA had still not become operational, the Supreme Court of India, vide their Order dated 5th May, 2006 in IA No.1337 with IA Nos.827, 1122, 1216, 1473 in Writ Petition (Civil) No.202 of 1995 ordered, inter-alia, the constitution of the Ad-hoc body, viz., the Ad-hoc CAMPA till CAMPA becomes operational. State CAMPAs have been constituted in terms of the Guidelines circulated to the States on 15th July, 2009 in terms of the Supreme Court Order dated 10th July, 2009 in IA No.2143 in Writ Petition No.202 of 1995. An unaudited statement showing the funds remitted by the various States/ UTs to the Ad-hoc CAMPA and the funds released to the State/UT CAMPAs as on 30th June, 2011 is annexed.

(d) to (f) Does not arise.